

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2326
ANSWERED ON 16.03.2022
DMF Fund

2326: SHRIMATI GOMATI SAI:

Will the Minister of MINES be pleased to State:

- a. whether the Ministry has taken any measures to increase the expenditure from the District Mineral Foundation (DMF) Trust Fund in Chhattisgarh and if so, the details thereof;
- b. the guidelines stipulated for incurring expenditure from DMF fund and the total amount spent by all districts including Raigarh and Jashpur during the last three years, work-wise;
- c. whether any committee has been constituted to sanction the action plan and review the expenditure and if so, the names of the members of the committee;
- d. whether the Government also proposes to make a provision to define the role of the Members of Parliament and invite their suggestions in this regard; and
- e. if so, the details thereof?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a). Section 9B of MMDR Act empowers State Governments to establish District Mineral Foundation (DMF) to take up development programmes in mining affected areas. Ministry of Mines has circulated guidelines for Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas.

(b) Chhattisgarh Government has framed Chhattisgarh District Mineral Foundation Trust Rules 2015, which has provision to make expenditure from DMF fund for the welfare of people and areas affected by mining activities. Further, the details of total amount spent by all districts including Raigarh and Jashpur during the last three years, district wise and sector-wise are at **Annexure- I & Annexure-II**.

(c) Yes Sir. As per the information provided by Govt. of Chhattisgarh, provision has been made for constitution of Governing Council of DMF in all the districts affected by mining related activities. Governing Council of DMF Trust sanctions the action plan and review the expenditure incurred from the DMF. The details of members of the DMF Committee in Chhattisgarh are at **Annexure-III**.

(d) & (e). All Members of Parliament are ex officio Member in the Governing Council of each district. Members of Parliament may give their valuable suggestions in the meetings of the Governing Council.

Annexure-I

Chhattisgarh DMF Fund Status - Till January 2022

Rs in Crore

S.No.	Name of the District	Total DMF Collection	Amount Spent
1	Balod	651.37	239.83
2	Baloda bazar	438.89	167.32
3	Balrampur	123.11	84.19
4	Bastar	16.80	351.95
5	Bemetara	5.46	18.53
6	Bijapur	0.34	255.67
7	Bilaspur	42.48	216.86
8	Dantewada	2528.90	650.08
9	Dhamtari	6.32	25.53
10	Durg	111.48	165.65
11	Gariyaband	11.46	9.80
12	Gourela-pendra-marwahi	0.08	13.97
13	Janjgir-champa	86.87	513.25
14	Jashpur	3.71	189.07
15	Kabirdham	29.23	32.23
16	Kanker	216.85	236.70
17	Kondagaon	1.51	98.93
18	Korba	3028.59	1158.35
19	Koriya	346.20	268.26
20	Mahasamund	6.73	38.62
21	Mungeli	3.79	23.12
22	Narayanpur	0.54	91.77
23	Raigarh	416.87	244.95
24	Raipur	61.77	97.91
25	Rajnandgaon	35.24	113.49
26	Sukma	0.48	208.53
27	Surajpur	116.60	102.31
28	Surguja	146.66	121.24
Total		8438.33	5738.11

Annexure-II

Rs in Crore

S.No.	Sector wise work	Number of Sanction work	Sanction Amount	Expenditure Amount
1	2	3	4	5
	High Priority work-60%			
1	Drinking water supply	3353	229.41	155.39
2	Environment preservation and pollution control measures	653	68.33	46.75
3	Health	1760	435.04	329.13
4	Education	3952	679.88	508.34
5	Welfare of Women and Children	1350	256.67	199.27

6	Agriculture & allied activities	5602	449.83	369.64
7	Welfare of aged and disabled people	104	26.90	20.41
8	Skill Development	597	101.97	79.49
9	Sanitation	474	69.48	48.91
10	Ujjawala Yojana	220	80.02	71.74
11	Sustainable Livelihood	178	21.63	17.10
Total :-		18243	2419.16	1846.17
Other Priority work-40%				
1	Physical Infrastructure	6043	703.11	492.17
2	Irrigation	210	53.34	38.22
3	Energy and Watershed Development	1067	142.05	114.79
4	Public Transport	6	9.36	8.42
5	Conservation of Culture Values	159	5.00	3.86
6	Promotion of Youth Activites	77	8.90	7.57
7	Basic facilities	22	5.15	3.92
8	Others	124	27.68	25.50
Total :-		7708	954.58	694.45
Grand Total :-		25951	3373.74	2540.62

Annexure – III

S.No.	Name of the Post/Details of the Trustee	Designation in the Trust
(1)	(2)	(3)
1A.	Collector of the concerned District	Ex officio Chairperson
1B.	All Member of Legislative Assembly of the concerned District	Ex officio Member
1C	Member of parliament (MP), Lok Sabha of the district shall be a member of the Governing council. In case, there are more than on MPs of Lok Sabha in a district, all MPs of Lok Sabha of the districts shall be member of the Governing Council and In case, the constituency of one MP of Lok Sabha falls in more than one districts, the MP of Lok Sabha shall be member of the Governing Council of all such districts.	Ex officio Member
1D	MP of Rajya Sabha from a State shall be a member of the Governing of one district selected by him/her. (The Rajya Sabha MP shall intimate name of the district selected by him/her to the Secretary in-charge of Mining Department of the State who in turn shall inform the concerned District Magistrate/Deputy Commissioner/District Collector.)	Ex officio Member
	Chairman of Jila Panchayat	Members
2.	Three Public Representatives (Nominated by the Settlor)	Members

3.	Up to three Representatives from among the Mineral Concession Holders in the District (Nominated by the Collector)	Members
4.	Any two Sarpanchs of Gram Panchayats of directly affected areas(Nominated by the Collector)	Members
4a	<p>10 members from Gram Sabha of affected area (nominated by theCollector)</p> <p>(a) Only two members, including one woman, will be nominated from each Gram Sabha.</p> <p>(b) In addition to the members of Gram Sabha of the mining areas, preference will be given to members in nomination from adjacent Gram Sabha.</p> <p>(c) In case of affected area being the urban area, two members of the urban local body shall be nominated.</p> <p>(d) In case of scheduled area, at least 50 percent of the total nominated member from Gram Sabha for each trust, shall be nominated from Scheduled Tribes."</p>	Member
5.	Chief Executive Officer, Zila Panchayat	Ex officio Member-Secretary
6.	Superintendent of Police	Ex Officio Member
7.	Divisional Forest Officer	Ex Officio Member
8.	Deputy Director(Mineral Administration)/ Mining Officer	Ex Officio Member
9.	Deputy Director Panchayat	Ex Officio Member
10.	Superintending Engineer/Executive Engineer Chhattisgarh State Power Distribution Company Ltd;	Ex Officio Member
11.	District Education Officer	Ex Officio Member
12.	Assistant Commissioner Tribal Welfare	Ex Officio Member
13.	Chief Medical and Health Officer	Ex Officio Member
14.	Deputy Director Agriculture	Ex Officio Member
15.	Deputy/Assistant Director Horticulture	Ex Officio Member
16.	Executive Engineer, Public Works Department	Ex Officio Member
17.	Executive Engineer, Rural Engineering Services	Ex Officio Member
18.	Executive Engineer, Water Resources Department	Ex Officio Member
19.	Executive Engineer, Public Health Engineering Department	Ex Officio Member
20.	District Employment Officer	Ex Officio Member
